

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2973**  
TO BE ANSWERED ON 26/03/2025

**SCHEMES UNDER RASHTRIYA GRAM SWARAJ ABHIYAN**

**2973 SHRI AKHILESH PRASAD SINGH:**

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the details of the panchayat wise, expense for the Rashtriya Gram Swaraj Abhiyan from 2021-22 to 2023-24, district-wise and State-wise;
- (b) the details of the projects;
- (c) the steps taken under the scheme panchayat wise, from 2021-22 to 2023-24, district-wise and State-wise;
- (d) whether any new panchayats have been formed under this scheme; and
- (e) if so, the total number of panchayats before the scheme and after the scheme and details of the functioning of the new panchayats?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(Prof. S.P. SINGH BAGHEL)

(a) to (c) The Ministry of Panchayati Raj (MoPR) implemented the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) during 2018-19 to 2021-22 and implementing revamped RGSA from 2022-23 with the main objective for strengthening Panchayati Raj institutions (PRIs) to impart training to the Elected Representatives (ERs) and other stakeholders to develop their governance capabilities for leadership roles to enable the Gram Panchayats to function effectively. Under revamped scheme capacity building and training of elected representatives, functionaries and other stakeholders of Panchayats supported under different categories viz. basic orientation and refresher training, thematic training, specialized training, panchayat development plan training, etc. Apart from different training, Ministry also supports for exposure visits, development of training modules and materials, etc. In addition, a new initiative has also been taken for capacity building and training of elected representatives and functionaries of Panchayats through institutes of excellence under Leadership/Management Development Program (MDP).

Further, the scheme also provides support for establishment of institutional mechanism for the Capacity Building & Training and to create Panchayat infrastructure like Gram Panchayat Bhawan, Computer and Co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawan on a limited scale. Under the scheme funds were released to States/ Union territories not to Districts/Panchayats. The State/UT-wise, details of fund released under the schemes against the different approved components from 2021-22 to 2023-24 is at **Annexure-I**.

The Ministry of Panchayati Raj is also implementing the e-Panchayat Mission Mode

Project (MMP) across all States and Union Territories (UTs) of the country under revamped RGSA. This initiative aims to revamp the functioning of Panchayats, making them more transparent, accountable, and effective. As part of this initiative, the Ministry has launched eGramSwaraj, an online planning and accounting application designed to simplify Panchayat activities such as planning, accounting, and budgeting. The Ministry has also integrated eGramSwaraj with the Public Financial Management System (PFMS) for Gram Panchayats (GPs) to make real time payments to vendors/service providers. Panchayats use the eGramSwaraj portal to prepare and upload their Annual Panchayat Development Plans.

(d) & (e) There is no provision to create Panchayat under the scheme of RGSA. ‘Panchayat’ being “local government” is a State subject and part of State list of Seventh Schedule of Constitution of India. Hence, formation of new Panchayats falls within the purview of State/UT Government.

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## ANNEXURE-I

Annex refer to in reply to Part (a) to (c) of the Rajya Sabha Unstarred Question No. 2973 to be answered on 26/03/2025

State/UT-wise status of funds Released under Rashtriya Gram Swaraj Abhiyan (RGSA)/ Revamped RGSA

(Rs. In crore)

S. N.	States/ UTs	2021-22	2022-23	2023-24
1	Andaman & Nicobar Islands	0.00	0.00	0.79
2	Andhra Pradesh	38.54	0.00	0.00
3	Arunachal Pradesh	30.07	108.69	72.09
4	Assam	44.04	55.29	77.70
5	Bihar	63.77	33.37	25.00
6	Chhattisgarh	7.93	0.00	17.57
7	Dadar & Nagar Haveli and Daman & Diu	0.00	1.14	1.00
8	Goa	0.59	0.00	0.89
9	Gujarat	0.00	0.00	0.00
10	Haryana	0.00	0.00	0.00
11	Himachal Pradesh	32.42	60.65	19.31
12	Jammu & Kashmir	40.00	40.00	65.00
13	Jharkhand	7.742	0.00	31.00
14	Karnataka	29.15	36.00	20.00
15	Kerala	12.00	30.40	10.00
16	Ladakh	1.08	0.00	1.00
17	Lakshdweep	0.00	0.00	0.00
18	Madhya Pradesh	47.11	28.00	32.17
19	Maharashtra	73.34	37.84	116.12
20	Manipur	2.98	8.63	9.56
21	Meghalaya	0.00	0.00	6.00
22	Mizoram	5.56	14.27	10.00
23	Nagaland	4.59	0.00	10.00
24	Odisha	1.33	11.40	27.33
25	Puducherry	0.00	0.00	0.00
26	Punjab	10.78	34.25	10.00
27	Rajasthan	17.27	0.00	21.72
28	Sikkim	1.19	6.01	6.00
29	Tamil Nadu	39.89	25.42	0.00
30	Telanagana	0.00	0.00	20.00
31	Tripura	4.67	9.80	7.43
32	Uttar Pradesh	83.08	85.05	84.13
33	Uttarakhand	0.00	42.48	64.67
34	West Bengal	15.14	4.28	33.69
	<b>Sub-Total</b>	<b>614.25</b>	<b>672.97</b>	<b>800.17</b>
	Other Implementing Agency	3.74	10.01	14.69
	<b>Total</b>	<b>617.99</b>	<b>682.98</b>	<b>814.86</b>

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